

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1514**

**TO BE ANSWERED ON WEDNESDAY, THE 27.12.2017**

**Vacancies in Supreme Court**

1514. SHRI NISHIKANT DUBEY:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the details of the vacancies of Judges and other staff in Supreme Court;
- (b) the reasons for delay in filling up these vacancies; and
- (c) the steps taken by the Government to avoid delay in providing justice to the needy?

**ANSWER**

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE  
AFFAIRS**

**(SHRI P.P. CHAUDHARY)**

(a) to (c): There are 6 vacancies of Judges in the Supreme Court of India. The initiation of the proposal for appointment of Judges of the Supreme Court is done by the Chief Justice of India in consultation with a Collegium of four senior-most Judges of the Supreme Court. The Government of India has not received any proposal for filling up of the 6 vacancies of Judges in the Supreme Court.

So far as other staffs in the Supreme Court is concerned, Supreme Court has informed that there are about 246 vacancies in various cadres. Recruitment process has already been initiated. The process of filling up vacancies by way of promotion/direct recruitment is a continuing process and therefore, there is no delay in filling up the vacancies.

Disposal of pending cases in courts is within the domain of judiciary. The Government has adopted a co-ordinated approach to assist judiciary for phased liquidation of arrears and pendency in judicial systems, which, inter-alia, involves better infrastructure for courts including computerisation, increase in strength of judicial officers / judges, policy and legislative measures in the areas prone to excessive litigation and emphasis on human resource development.

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